

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No. 1014 of 2020**

**In
Cr. Revision No.1470 of 2019**

Bishnu Pada Bhakat **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. J. N. Upadhyay, Advocate
For the State : Mr. P. K. Choudhary, A.P.P

05/Dated: 09th July, 2020

1. This interlocutory application has been filed under Section 401 read with Section 397(1) of the Code of Criminal Procedure for suspension of sentence and grant of ad-interim bail to the petitioner.

2. The petitioner has been convicted of the offence under Section 392 of the Indian Penal Code and sentenced to undergo R.I. of 7 years and to pay the fine of Rs.5,000/-, in default thereof, to further undergo S.I. of one year, by the court of learned A.C.J.M, Ghatsila, in G.R. Case No.205 of 2017 (T.R. No.102 of 2019), which has been affirmed by the court of learned Additional Sessions Judge-I, Ghatsila, in Cr. Appeal No.167 of 2019 vide judgment dated 19.09.2019.

3. Having heard the learned counsel for the petitioner and learned A.P.P, and on perusal of the materials on record, it appears that the petitioner is in custody since 06.09.2017, i.e., for nearly three years.

Thus, considering the period of custody, I am inclined to suspend the sentence and enlarge the petitioner on bail, during the pendency of the revision, on his furnishing bail bond of Rs.10,000/- (Rupees Ten thousand only) with two sureties of like amount each to the satisfaction of the learned learned A.C.J.M, Ghatsila, in G.R. Case No.205 of 2017 (T.R. No.102 of 2019), subject to the condition that the petitioner shall deposit the fine amount of Rs.5,000/- in the court below.

4. I.A. No.1014 of 2020 stands allowed.

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1. This revision shall be heard.
2. Admit.
3. The lower court record, as called for, has been received.
4. Office to list the revision under the heading '**For Hearing**' in seriatim.

(AMITAV K. GUPTA, J.)

Chandan-Rohit/-